

ITEM NO.26

COURT NO.10

SECTION XI

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 15698/2016

(Arising out of impugned final judgment and order dated 14-03-2016 in WP No. 9064/2016 passed by the High Court Of Judicature At Allahabad)

DR. VIBHAKUMARI (LECTURER HINDI)

Petitioner(s)

VERSUS

STATE OF UP AND ORS.

Respondent(s)

Date : 15-03-2024 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE J.K. MAHESHWARI
HON'BLE MR. JUSTICE SANJAY KAROL

For Petitioner(s) Mr. Y K Singh, Sr. Adv.
Mr. Chandra Shekhar, Adv.
Mr. Pramod Tiwari, Adv.
Mr. Vivek Tiwari, Adv.
Ms. Priyanka Dubey, Adv.
Mr. Sk Warish Ali, Adv.
Mr. Bhoopesh Pandey, Adv.
Ms. Archana Pandey, Adv.
Dr. Vinod Kumar Tewari, AOR

For Respondent(s) Mr. Sanjay Kumar Tyagi, AOR
Mr. Prabhat Kumar Rai, Adv.
Mr. Sunil Kumar Tomar, Adv.
Ms. Shivi Bhatnagar, Adv.

Mr. S. D. Singh, Adv.
Ms. Bharti Tyagi, AOR
Ms. Shweta Sinha, Adv.
Mr. Ram Kripal Singh, Adv.
Ms. Meenu Singh, Adv.
Mr. Siddharth Singh, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Learned counsel appearing on behalf of the State, on instructions, submits that the Government is not in a position to

accommodate the petitioner.

Re-list the matter for hearing on 29.04.2024.

(JAYANT KUMAR ARORA)
ASTT. REGISTRAR-cum-PS

(VIRENDER SINGH)
BRANCH OFFICER